

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Nodal Officer for Monitoring & Operationalization of Litigation Management System (LMS).

GOVERNMENT ORDER NO: 2480 -JK(LD) of 2020.

D A T E D: 15 - 09 - 2020.

Sanction is hereby accorded to the appointment of Mr Firdous Ahmad Parray, Deputy Legal Remembrancer, Jal Shakti Department as Nodal officer for Monitoring & Operationalization of Litigation Management System (LMS) in the Union Territory of Jammu and Kashmir in addition to his own duties.

Nodal Officer shall be single point of contact for all Law Officers posted in different departments for Litigation Management system. Nodal officer should ensure that the data is properly entered into LMS and shall seek weekly reports for submission to Department of Law, Justice and P.A.

All officers/ officials posted in different departments shall provide necessary information to Nodal Officer and any lapse shall be viewed seriously.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Dated:- 15-09-2020.

NO:LD(A)2020/30

Copy to the:-

1. All Administrative Secretaries-_____.
2. Registrar General, J&K High Court, Srinagar.
3. All Special Secretaries (Legal) / Addl. Secretaries (Legal)/SLO /PLO_____.
4. Director, Archives, Archaeology and Museums, J&K, Srinagar.
5. Director Finance, Department of Law Justice and Parliamentary Affairs.
6. Mr Firdous Ahmad Parray, DLR/SLO, Nodal Officer (LMS) for information.
7. Private Secretary to the Chief Secretary J&K for information of Chief Secretary.
8. Private Secretary to Secretary to Government, Law Justice and Parliamentary Affairs information of the Secretary.
9. In charge Website, Department of Law Justice and Parliamentary Affairs.
10. Government Order file.
11. Concerned file.

(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer